

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

(IB)-233(PB)/2017

IN THE MATTER OF:

**Ahulwalia Construction Group
Vs
M/s OSL Healthcare Pvt. Ltd.**

.... APPLICANT / PETITIONER

.... RESPONDENT

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 19.09.2017

Coram:

**CHIEF JUSTICE M. M. KUMAR
Hon'ble President**

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

For the APPLICANT / PETITIONER

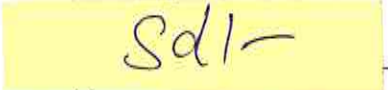
**:- Mr. Rishi Kapoor,
Mr. Pankaj Kapoor, Mr. Satish Rai,
Advocates**

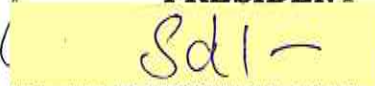
For the RESPONDENT

**:- Mr. Rajnish Sinha,
Mr. Sumit Malhotra, Advocates**

ORDER

On the request made on behalf of the parties, hearing is deferred to 27th September, 2017.


**(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT**


**(R. VARADHARAJAN)
MEMBER(JUDICIAL)**

19.09.2017
V. Sethi